

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:3146  
ANSWERED ON:15.03.2013  
PANCHAYATI RAJ INSTITUTIONS  
Jakhar Shri Badri Ram

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

(a) whether the Union Government is contemplating to grant more rights to Panchayats and Gram Sabhas during re-evaluation of many ongoing Centrally sponsored schemes; and

(b) if so, the details thereof indicating schemes which are proposed to be directly implemented by the Panchayati Raj Institutions?

**Answer**

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a): State Governments may devolve powers to Gram Sabhas and Panchayats through their respective Panchayati Raj Act as per Articles 243A and 243G of the Constitution to enable them to function as institution of Self Government. The Ministry of Panchayati Raj incentivizes the State Governments to devolve powers to Panchayats through Panchayat Empowerment and Accountability Incentive Scheme (PEAIS) and pursues with other Ministries to assign roles and responsibilities to Panchayats and Gram Sabhas in implementation of Centrally Sponsored Schemes.

(b): The development grant component of Backward Regions Grant Fund scheme of the Ministry of Panchayati Raj is implemented by the Panchayati Raj Institutions in rural areas.